## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## **APPEAL NO. 222 OF 2018**

Dated: 4<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jharkhand Bijli Vitran Nigam Ltd. .... Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Mr. Aabhas Parimal

Mr. Himanshu Shekhar Mr. Jamnesh Kumar

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

## **ORDER**

## Admit.

Learned counsel, Mr. Farrukh Rasheed appearing for the Respondent/Commission prays for six weeks time to file his reply in the matter. Thereafter, learned counsel appearing for the Appellant also prays for four weeks time to file his rejoinder to the reply to be submitted by the learned counsel appearing for the Respondent/Commission.

Submissions made by the learned counsel appearing for both the parties, as stated supra, are placed on record.

Learned counsel appearing for the Respondent/Commission is permitted to file his reply in the matter by 12.11.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be submitted by the learned counsel appearing for the Respondent/Commission by 03.12.2018. after duly serving copy on the other side.

List the matter on <u>11.12.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

bn/vt